

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3837 of 2020

Ramjani Sk.

... ..**Petitioner**

Versus

The State of Jharkhand.

...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner

: Mr. R.S. Mazumdar, Sr. Advocate

For the State

: Mr. Hardeo Prasad Singh, A.P.P.

02/7.7.2020

Heard the parties.

The petitioner is an accused in connection with S.T. Case No. 100 of 2019 arising out of Pakur (M) P.S. Case No. 175 of 2018.

Earlier prayer for bail of the petitioner was rejected by this Court in B.A. No. 5460 of 2019.

The only fresh ground according to learned counsel for the petitioner is that out of seven chargesheet witnesses, two witnesses have been examined and they have not supported the prosecution case.

However, it appears that name of the petitioner has been delineated in the dying declaration of the deceased. It also appears that five more witnesses are still left to be examined. In such circumstances, I am not inclined to reconsider the prayer for bail of the petitioner. Hence his prayer for bail is accordingly rejected.

(Rongon Mukhopadhyay, J)

Rakesh/-